

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 2237

TO BE ANSWERED ON 11<sup>th</sup> DECEMBER, 2015

Amendment in IFC

‡2237. SHRI RAJESH RANJAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government proposes to amend Indian Financial Code (IFC);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the said amendment is likely to curtail/curb the powers of RBI; and
- (d) if so, the details thereof and the extent to which the powers of RBI is likely to be affected?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JAYANT SINHA)

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- (a) No, Madam. Indian Financial Code (IFC) is not enacted as a law and, hence, the question of amending IFC does not arise.
- (b) to (d) Do not arise.

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